

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

23

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 20/09/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/576/ (IB)/2017
NAME OF THE PETITIONER(S) : CHENNAI FERROUS INDUSTRIES LTD
NAME OF THE RESPONDENT(S) : SRI PADMABALAJI STEELS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

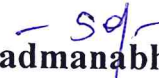
Kumar Pal R Chopra.
1) Sandeep Kumar.

For Operational Creditors



ORDER

Counsel representing both the parties are present. Counsel for petitioner stated that an IRP was appointed by the Division Bench in TCP 363/IB/2017 wherein the respondent and in the present petition is one and the same. As seen in the copy of the said order, proceedings for insolvency have been initiated and moratorium is also declared. The petitioner is directed to approach the IRP and submit their claim before him. In view of the above, the matter stands closed.


K Anantha Padmanabha Swamy
Member (Judicial)

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